

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 365/2021

In the matter of:

Shamsher Singh.

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

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Filed by:

New Delhi:

Dated: __.03.2022

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In the matter of:

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**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER
DATED 22.12.2021.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 22.12.2021 and was pleased to direct:

“.....Since such incidents may be taking place at various locations which needs to be verified by the Delhi Jal Board (DJB), Delhi Pollution Control Committee (DPCC) in coordination with the concerned Municipal Corporations and local Police...DPCC will be the nodal agency for coordination and compliance. DPCC may also ascertain the status of follow-up action of the above order of the Tribunal and mention the same in its report along with result of general survey of other areas where such problem may be found.....”

2. That the Hon'ble Tribunal took up a similar case in OA No. 300/2020 in the matter of “Tilak Raj and Ors Vs. GNCTD and Ors.” wherein on the basis of its order dated 27.08.2021 a joint meeting was taken by The Pr. Secretary(Urban Development, GNCTD), and the Secretary (Environment, GNCTD) with the concerned authorities i.e DJB, MCDs, DMs and Drain Owning Agencies i.e IFCD, DSIIDC, DDA, PWD to

decide the course of action for compliance with the statutory mandate of ensuring scientific disposal of sewage collected by the tractors/vehicles, in pursuance of licenses given by the Delhi Jal Board. Copy of the minutes of meeting dated 15.09.2021 is annexed herewith as Annexure-1.

3. That the following decisions were taken in the joint meeting held on 15.09.2021.
 - (i) All the concerned departments [DJB, 3 DMCs, NDMC, DCB, DMs of each 11 Revenue Districts and Drain Owning Agencies (IFCD, DSIIDC, DDA, PWD etc.)] shall provide Name and Designation of their Nodal officers alongwith their contact details to UD Deptt/ DPCC.
 - (ii) Delhi Jal Board was asked to prepare a detailed Action Plan including No. of Unauthorised Colonies/ Settlements along with No. of Households and Quantum of estimated Septage/ Septic tank effluent generation from the households in unsewered areas (Unauthorised Colonies/ Settlements) with timelines for providing sewerage system in the unsewered areas for whole of Delhi.
 - (iii) DJB was asked to provide Present status of Septage/ Faecal Sludge Generation & Collection in Delhi including No. of Vendors & Vehicles authorized by DJB for Collection, Transportation & Disposal of Septic tank waste (Septage) from unsewered areas (Unauthorised Colonies/ Settlements) and designated locations (SPS & STP) for disposal of Septic tank waste (Septage) in Delhi giving such information in respect of Sangam Vihar.
 - (iv) All the Local Bodies (3 DMCs, NDMC & DCB) and DJB were asked to provide the Action Taken/ Compliance Report w.r.t.

notification 12.11.2018 regarding regulations for collection, transportation & Disposal of waste of septic tanks (septage) to UD Deptt/ DPCC.

- (v) All the District Magistrates were asked to submit their report regarding functioning of Septage Management Committee and action taken by District Magistrates for ensuring the enforcement & compliance w.r.t. Notification of Urban Development Department dated 12.11.2018.
4. That the GNCTD has notified "Septage Management Regulations-2018" for collection, transportation and disposal of waste of septic tank (septage). These regulations are notified under the provisions of the Delhi Water Board Act, 1998 (Act no. 4 of 1989). The disposal of septage has to be done by an agency having a valid license for this purpose issued by the Delhi Jal Board. As per the regulation necessary action is to be taken by Delhi Jal Board, District Magistrates and Local Bodies / Municipal Corporations. On an average 6 to 7 lakh litres of septage per month is being collected and treated at the STPs of DJB. DJB has so far registered 260 licensed vendors (Emptiers) for collection and transportation of sewage from the septic tanks and has identified 86 SPS points for receiving the Septage. Copy of the notified "Regulation" is enclosed herewith as Annexure-2.
5. That the enforcement & compliance of the Regulations of 2018 with regard to Septage Management of the districts has been entrusted to the respective District Magistrates. For effective compliance, Septage Management Committee in each district has been setup under the

respective District Magistrate. Delhi Jal Board is the authority for issuance of licence for collection, transportation and disposal of septage.

6. Delhi Jal Board has informed that in the month of February, 2022, the authorised agencies/ vendors of Delhi Jal Board have disposed of 3.93 Crore Litres of waste in SPS/ STP. Commutative septage collected & treated by DJB upto 28 February, 2022 is 86.68 Crore Litre. Copy of the ATR received from DJB is enclosed herewith as **Aneexure-3**.
7. That in Delhi, for production and distribution of drinking water as also for collection, treatment and disposal of domestic sewage in the Capital Delhi Jal Board was constituted on 6th April, 1998 through an Act of the Delhi Legislative Assembly incorporating the previous Delhi Water Supply and Sewage Disposal Undertaking. The Delhi Jal Board is responsible for the Production and Distribution of potable water after treating raw water from various sources like river Yamuna,
8. That Vendors & Vehicles for Collection, transportation and disposal of faecal sludge/ Septage are being authorized by Delhi Jal Board.
9. A letter has also been issued by the Department of Urban Development, GNCTD on 18/02/2022 to the Divisional Commissioner and Commissioner, South MCD to comply with the decisions taken in the abovementioned joint meeting dated 15/09/2021.
10. The office of Divisional Commissioner has forwarded the ATR on the decisions taken in the meeting on 15/09/2021 for the month of November,

2021 to February, 2022. Copies of the ATR are enclosed at Annexure-4 (Colly). The DSIIDC also provided the ATR from the month of November, 2021 to February, 2022 informing that 47 challans were issued thereby imposing Environmental Compensation of Rs. 23,50,000/- against defaulters. Out of which 11,00,000/- has been recovered. Copy of the ATR received from DSIIDC is enclosed herewith Annexure-5. ATR is yet to be received from other departments i.e. MCDs, IFCD, DDA and PWD.

11. That in pursuance of the orders of Hon'ble NGT dated 22.12.2021, in OA No. 365/2021, by which DPCC has been made the nodal agency for compliance of the order, DPCC, specifically w.r.t. the complaint for illegal sewage disposal at Chandan Hola, issued a letter on 07.02.2022 to DJB, DM(South) and SDMC for forwarding the compliance on the lines of the decision taken in the above mentioned joint meeting dated 15.09.2021.
12. That a joint inspection was also carried out by the officials of DPCC, SDMC, DJB & SDM (Mehrauli) on 28.02.2022 in compliance of Hon'ble NGT order dated 22.12.2021 regarding dumping of sewage carried out by unauthorised trucks/vehicles on roads and drains resulting in pollution and damage to the environment at Chandan Hola Main Road Bus Stand near Pulliya, Gadaipur Bandh Road, DLF, Vasant Kunj Farm House, Delhi. The following are the main observations:
 - i. The above mentioned location is spread in the stretch of about 02 km at SSN Marg from Bandh road(Gadaipur) to DLF Farms.

- ii. A storm water drain is also exists parallel to the SSN Marg from Bandh road(Gadaipur) to DLF Farms.
- iii. Officials of SDM Mehrauli office reveals that the above mentioned area falls under the jurisdiction of SDM, Saket.
- iv. Local enquiry reveals that tractor/ trucks (septage tankers) dump sewage waste in the drain mostly in night and in early morning.
- v. 01 tractor along with the septage tanker was seen during inspection. Tractor No. UP 20 AX 5879 and Mobile Number mentioned on the septage tank is 9811514971.
- vi. There are 08 to 10 bellmouth in drain seen in the stretch during inspection.
- vii. SDMC officials informed that the said drain and the road pertains to PWD.
- viii. Officials of DJB informed that untreated sewage should be dumped in nearest Sewage Pumping Station (SPS) which is managed by DJB & PWD for further scientific treatment. Further, it was also informed that license issued to vehicle used for transportation of septage is issued by EE, (SW-VIII), DJB for scientific dumping of sewage in all Delhi.

Copy of the joint inspection report is enclosed herewith as Annexure-6.

- 13. That findings of the inspection have been communicated to concerned agencies for forwarding their Action taken report to DPCC by letter dated 28/02/2022 followed by a reminder dated 03/03/2022. Copy of the letters dated 28/02/2022 and 03/03/2022 are enclosed herewith as Annexure-7
Colly.

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In view of the above facts and circumstances, this Hon'ble Tribunal is requested to either pass appropriate directions to concerned agencies to submit the Action Taken Report timely.

The present status report may kindly be taken on record.


(Ajeeta Dayal Agrawal)
Sr. Environmental Engineer



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
 visit us at : <http://dpec.delhigovt.nic.in>

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F. No. DPCC/CMC-II/(OA. 300/2020)/7537-7568

Dated: 21.09.2021

Annexure-1Minutes of Joint Meeting of Pr. Secy. (Env.) & Secy. (UD), GNCTD held on 15.09.2021

Sir/ Madam,

Please find enclosed herewith Minutes of Joint Meeting of Pr. Secretary (Env.) & Secretary (UD), GNCTD held on 15.09.2021 at 03:30 PM through Video Conferencing regarding Implementation of orders dated 27.08.2021 of Hon'ble NGT in OA No. 300/2020 in the matter of Tilak Raj & Ors. Vs Govt. of NCT of Delhi for necessary action as mentioned in the said minutes.

Proforma for providing Information/Action Taken Report of the Local Bodies/Delhi Jal Board/ District Magistrates/ Drain Owning Agencies w.r.t Notification dated 12.11.2018 of UD Deptt., GNCTD for Septic Tank Wastes (Septage) and Order dated 09.01.2019 of Chief Secy. and Order dated 15.01.2019 of UD Deptt. regarding imposition of Environmental Compensation for prevention of dumping of Solid Waste, Industrial Waste & Sewage into the drains **is also enclosed for submitting the information by 5th and 20th of every month to UD Department & DPCC at following emails :**

Urban Development Deptt., GNCTD : psud@nic.in & deputysecretarywater@gmail.com
 DPCC : msdpec2019@gmail.com & dpec.wmc2@gmail.com

Yours faithfully

(D. K. Singh)

Sr. Env. Engineer
& Incharge WMC-II

Enclosures: As Above

To,

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi-110023.
2. The Chairman, New Delhi Municipal Council, Palika Kendra Building, Parliament Street, Delhi- 110001.
3. The Commissioner, South Delhi Municipal Corporation (SDMC), 9th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi - 110002
4. The Commissioner, North Delhi Municipal Corporation (NDMC), 4th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi-110002
5. The Commissioner, East Delhi Municipal Corporation (EDMC), 419, Udyog Sadan, Patparganj Industrial Area, Delhi-110092
6. The Chief Executive Officer, Delhi Cantonment Board (DCB), Delhi Cantt. Sadar Bazaar, New Delhi-110010.
7. The Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005
8. The Secretary, Irrigation & Flood Control Department (I&FC), GNCTD, L. M. Bundh, Shastri Nagar, Delhi - 110031.

Contd.....2

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9. The Commissioner of Industries, Govt. of NCT of Delhi. 419, Udyog Sadan, FIE Patparganj, Delhi-110092.
10. The Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd. N-36, Bombay Life Building, Connaught Circus, New Delhi – 110001
11. The Secretary, Public Works Department, 5th Level, Delhi Secretariat, I.P.Estate, Delhi-02
12. The Chief Executive Officer, Delhi Urban Shelter Improvement Board (DUSIB), Punarwas Bhawan, I.P. Estate, New Delhi – 110002
13. The District Magistrate (South) M.B. Road, Saket, New Delhi-110068
14. The District Magistrate (Central) 14, Darya Ganj , New Delhi- 110002
15. The District Magistrate (East) L.M. Bund, Shastri Nagar, Delhi-31
16. The District Magistrate (New Delhi) 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011
17. The District Magistrate (North) Alipur, Delhi – 110036
18. The District Magistrate (North East) D.C. Office Complex, Nand Nagri, Opposite Gagan Cinema, Delhi-93
19. The District Magistrate (North West) Kanjhawala, Delhi – 110081
20. The District Magistrate (Shahdara) Nand Nagri, Opposite Gagan Cinema, Delhi-93
21. The District Magistrate (South East) Old Gargi College Building, Iajpat Nagar –IV, Delhi -110024
22. The District Magistrate (South West) Old Terminal Tax Building Kapashera, New Delhi-37
23. The District Magistrate (West) Plot No. 3, Shivaji Place, Near West Gate Mall, Raja Garden, Delhi – 110027

Copy to :

1. The Addl. Chief Secretary, Urban Development Department, Govt of NCT of Delhi, 9th Level, Delhi Secretariat, I.P. Estate, Delhi -110002
2. The Principal Secretary (Environment & Forest), 6th Floor, Delhi Secretariat, I.P.Estate, New Delhi – 110002
3. The Secretary (UD), Urban Development Department, Govt of NCT of Delhi, 9th Level, Delhi Secretariat, I.P. Estate, Delhi -110002
4. The Divisional Commissioner, 5 Sham Nath Marg, Delhi-110054.
5. The Sp. Secretary (UD-I), Urban Development Department, Govt of NCT of Delhi, 9th Level, Delhi Secretariat, I.P. Estate, Delhi -110002
6. The Member (Drainage) Delhi Jal Board, Varunalaya Phase-II, Jhandewalan, Karol Bagh New Delhi-110005
7. The Member Secretary, DPCC
8. Sr. Env. Engineer, CMC-II, DPCC
9. LO, DPCC

D. K. Singh

(D. K. Singh)

Sr. Env. Engineer
& Incharge WMC-II

Minutes of Joint Meeting of Pr. Secretary (Env.) & Secretary (UD), GNCTD held on 15.09.2021 at 03:30 PM through Video Conferencing regarding Implementation of orders dated 27.08.2021 of Hon'ble NGT in OA No. 300/2020 in the matter of Tilak Raj & Ors. Vs Govt. of NCT of Delhi.

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Addl. Commissioner, EDMC, District Magistrate (South District), Sh. Subhash Chandra, Sp. Secy (UD), Member Secretary, DPCC, Sh. Dinesh Yadav (Chief Engineer), SDMC, Sh. A.K. Gupta (Superintendent Engineer), North DMC, Sh. Bhupesh Kumar, Addl. Chief Engineer, DJB, SEE (CMC-II) & SEE (WMC-II), DPCC and representatives of other departments attended the Joint Meeting of Pr. Secretary (Env.) & Secretary (UD) on 15.09.2021.

Pr. Secretary (Env.), GNCTD welcomed all the participants and briefed the order dated 27.08.2021 of Hon'ble National Green Tribunal in OA No. 300/2020 in the matter of Tilak Raj & Ors. Vs Govt. of NCT of Delhi regarding unscientific dumping of sewage by tractors/vehicles of the septic tank cleaners at Sangam Vihar and to decide the course of action for compliance with the statutory mandate of ensuring scientific disposal of sewage collected by the tractors/vehicles, in pursuance of licenses given by the Delhi Government. Action is required so as to ensure that septage/fecal material going to the pre- identified FS - STP till connectivity of septage to the sewer lines takes place by concerned households taking the requisite connections.

Following were also briefed during the meeting :-

- Notification dated 12.11.2018 issued by Urban Development Department, GNCTD regarding regulations for collection, transportation & disposal of waste of septic tanks (septage) and related matters. These regulations are known as "Delhi Water Board Septage Management Regulations, 2018".
As per the provisions of said regulations, septage management committee is to be constituted in each district headed by District Magistrate and having member from various departments (DMCs & DJB). DJB is responsible for issuing license to the vendor authorizing them for collection transportation and disposal of septic tank waste (septage) into the designated locations (SPS or STP) for treatment.
- Order dated 09.01.2019 issued by Chief Secretary, GNCTD for prevention of dumping of solid waste, industrial waste and sewage into the drains.
- Office order dated 15.01.2019 issued by Urban Development Department, GNCTD regarding imposition of Environmental compensation of Rs. 50,000/- by field officers of concerned Drain Owning Agencies on the violators.
- Order dated 17.03.2020 issued by Urban Development Department, GNCTD regarding constitution of Integrated Drain Management Cell (IDMC) headed by Chief Secretary and having Drain Owning Agencies for remediation and management of all drains of Delhi.
- Standard Operating Procedure (SOP) for Collection, Transportation and Disposal of Septage from Households of Unauthorised/ Unsewered Colonies issued by Urban Development Department, GNCTD vide letter dated 31.03.2020 was also referred and briefed by Secretary (UD) in the meeting.
- Directions of Hon'ble NGT in its order dated 27.01.2021 in O.A 06/2012 in the matter of Manoj Mishra Vs. Union of India & Ors. for control for pollution in river Yamuna including Septage/ Faecal material management as per the recommendation of the Yamuna Monitoring Committee (YMC) in its 5th report and tabular statement.

Action Taken/ Compliance status w.r.t. above mentioned notification dated 12.11.2018 issued by Urban Development Department, GNCTD, said orders dated 09.01.2019 & 15.01.2019 and directions of Hon'ble National Green Tribunal in above mentioned cases were inquired from the Officers/ Representatives of various departments present during the meeting.

Representatives of EDMC, SDMC and North DMC informed that they are taking action w.r.t. said notification ar. orders and issuing Challans/ Environmental Compensation to the violators. SDMC has also prepared SOP for Septage/ Faecal Sludge management in their area and circulated list of 208 vendors authorized by DJB. DJB representative informed that earlier timeline of 30th April, 2021 fixed for household connections to the sewerage system of DJB in colonies where sewerage system has been provided by DJB could not be adhered and revised timeline is yet to be decided.

It was informed that Delhi Jal Board has so far registered 208 licensed vendors (Emptiers) for collection and transportation of sewage from the septic tanks and has identified 86 SPS points for receiving the Septage.

After detailed deliberations on the various issued rated to Septage/ Faecal Sludge management in Delhi following decisions were taken :

1. All the concerned departments [DJB, 3 DMCs, NDMC, DCB, DMs of each 11 Revenue Districts and Drain Owning Agencies (IFCD, DSIIDC, DDA, PWD etc.)] shall provide Name and Designation of their Nodal officers alongwith their contact details (Mobile No. and Email) to UD Deptt/ DPCC **within a week** for providing compiled Action Taken Report in the Proforma enclosed as **Annexure – I** on fortnightly basis by 5th and 20th of every month to UD Deptt/ DPCC.

[Action By: DJB, Local Bodies, DMs and Drain Owning Agencies (IFCD, DSIIDC, DDA, PWD etc.)]

2. Delhi Jal Board shall prepare a detailed Action Plan including No. of Unauthorised Colonies/ Settlements along with No. of Households and Quantum of estimated Septage/ Septic tank effluent generation from the households in unsewered areas (Unauthorised Colonies/ Settlements) with timelines for providing sewerage system in the unsewered areas for whole of Delhi focusing Sangam Vihar area.

DJB shall also provide Present status of Septage/ Faecal Sludge Generation & Collection in Delhi including No. of Vendors & Vehicles authorized by DJB for Collection, Transportation & Disposal of Septic tank waste (Septage) from unsewered areas (Unauthorised Colonies/ Settlements) and designated locations (SPS & STP) for disposal of Septic tank waste (Septage) in Delhi giving such information in respect of Sangam Vihar areas separately **within a week**.

[Action By : Delhi Jal Board]

3. All the Local Bodies (3 DMCs, NDMC & DCB) and DJB shall provide the Action Taken/ Compliance Report w.r.t. notification 12.11.2018 regarding regulations for collection, transportation & Disposal of waste of septic tanks (septage) to UD Deptt/ DPCC **within a week**.

[Action By : Local Bodies (3 DMCs, NDMC & DCB) and DJB]

4. All the District Magistrates shall submit their report regarding functioning of Septage Management Committee and action taken by District Magistrates for ensuring the enforcement & compliance w.r.t. said notification of Urban Development Department dated 12.11.2018.

[Action By : All the District Magistrates]

5. Septage Management Committee headed by District Magistrate (South District)/ Addl. District Magistrate (South District) including representatives of DJB, SDMC and Drain Owning Agencies shall visit Sangam Vihar area w.r.t. Septic Tank Waste Management (Septage) in said area and submit report to UD Deptt/ DPCC within 10 days.

[Action By : DM (South District)/ Septage Management Committee]

On the aforementioned matter further meetings will be taken in future by Secretary, Urban Development Department, GNCTD to monitor & review the progress w.r.t. Septic tank waste (Septage) management in Delhi.

Form for Providing Information/Action Taken Report of the Local Bodies/Delhi Jal Board/ District Magistrates/ Drain Owning Agencies w.r.t Notification dated 12.11.2018 of UD Deptt. GNCTD for Septic Tank Wastes (Septage) and Order dated 09.01.2019 of Chief Secy. and Order dated 15.01.2019 of UD Deptt. regarding imposition of Environmental Compensation for prevention of dumping of Solid Waste, Industrial Waste & Sewage into the drains (To be submitted on Fortnightly basis by 5th and 20th of every month to UD Deptt/ DPCC)

Name of the Department/ Organisation :

Fortnight : 1st / 2nd Month : Year

S. No.	Department	Action Taken w.r.t Notification dated 12.11.2018				Action Taken w.r.t Orders dated 09.01.2019 & 15.01.2019								
		No. of Authorized Vendors for Collection, Transportation & Disposal of Septage	No. of Designated Locations for receiving septage	Septage Collected by Authorised Vendors & Treated in the Fortnight (in KL)	Cumulative Septage Collected by Vendors & treated till (in KL)	No. of Challans/ Notices issued	Amount of EC Imposed	Amount of EC Received	Amount of EC to be Recovered	Remarks				
1.	Delhi Jal Board													
2.	Local Bodies	No. of Unauthorized Colonies/Settlements in Un-Sewered Areas	No. of Households having Septic Tanks	No. of Households disposing their septic tank Effluent/Septage through Authorized Vendors of DJB	No. of Households disposing their Septic Tank Effluent/Septage through Unauthorized Vendors of DJB	Action Taken by Local Bodies								
						No. of Challans /Notices issued	Amount of EC Imposed	Amount of EC Received	Amount of EC to be Recovered					
3.	Drain Owning Agencies (IFCD, DSIIDC, DDA, PWD etc)													
4.	District Magistrates	No. of Meetings of Septage Management Committee held in the Fortnight	Brief of the Action Taken by DMs to ensure Enforcement of the Septage/ Regulations	No. of Vehicles/Tankers found unauthorizedly discharging septage into the Drains/Water Bodies/Land etc.	Action taken by District Magistrates									
					No. of Vehicles/ Tankers Impounded	Amount of EC Imposed	Amount of EC Received	Amount of EC to be Recovered						

EC - Environmental Compensation

(Signature of Nodal Officer)

Name of Nodal Officer :
 Designation :
 Mobile No. :

अनुबंध - (4)
संग्रह और परिवहन रिकार्ड

Annexure-2

लाइसेंसधारी द्वारा भरने के लिए नमूना फॉर्म

i. अपशिष्ट की पहचान:

क) मात्रा

ख) टाइप—

सेप्टिक टैंक ————— अन्य

ग) पता

ii. अपशिष्ट जनरेटर का पता:

क) नाम

ख) फोन नं०

ग) पता

घ) पिन

अद्योहस्ताक्षरी को विधिवत रूप से अधिकृत किया गया है एतद्वारा स्रोत की सटीकता और एकत्रित परिवहन अपशिष्ट जल का प्रकार प्रमाणित करता हूँ

दिनांक ————— हस्ताक्षर (स्रोत के स्वामी / काबित व्यक्ति)

iii. ट्रांसपोर्टर / ऑपरेटर का विवरण:

क) कम्पनी का नाम

ख) परमिट संख्या

ग) वाहन लाइसेंस

घ) बाहर निकालने की तारीख

उपरोक्त वर्णित अपशिष्ट जल को मेरे द्वारा निम्नलिखित निपटान सुविधा पर एकत्र करके निपटान किया गया था और प्रवाहित किया गया। मैं प्रमाणित करता हूँ कि पूर्वोक्त सत्य और सही है।

ङ) अधिकृत एजेंट और मालिक का हस्ताक्षर:—

iv. ————— दिल्ली जल बोर्ड के अधिकृत एसपीएस/एसटीपी द्वारा स्वीकृति

उपर्युक्त ट्रांसपोर्टर ने इस निपटान सुविधा के लिए वर्णित सेप्टेज दिया और इसे स्वीकार कर लिया गया।

निपटान तिथि ————— ट्रांसपोर्टर से एकत्र की गई राशि —————

अधिकृत हस्ताक्षरकर्ता और स्वामी का हस्ताक्षर:—

नोट: दिल्ली वाटर बोर्ड सेप्टिक टैंक वेस्ट प्रबंधन नियम 2015 के नियमों और शर्तों के अधीन और समय-समय पर इन नियमों के तहत बोर्ड द्वारा जारी किए गए आदेश/दिशानिर्देश।

URBAN DEVELOPMENT DEPARTMENT

(DELHI JAL BOARD)

NOTIFICATION

Delhi the 12th November, 2018

No.16(712)/UD/W/2018/1592.—In exercise of powers conferred by Section 109 of the Delhi Water Board Act, (Act No. 4 of 1998), the Board hereby makes the following Regulations, for collection, transportation and disposal of waste of septic tanks (septage) and for matters connected therewith and incidental or ancillary thereto namely.

CHAPTER – I

Preliminary

14

1. **Short - Titles and Commencements:**

- (i) These Regulations may be called 'Delhi Water Board Septage Management Regulations 2018'
- (ii) These Regulations shall come into force on the date their publication in the Delhi Gazette.

2. **Definitions:**

- (i) 'Act' means the Delhi Water Board Act, 1998 (Delhi Act NO. 4 of 1998);
- (ii) 'Board' means the Board as defined in the Act;
- (iii) 'CEO' means the Chief Executive Officer of the Board;
- (iv) 'Cleaning' means removal of septage;
- (v) 'Committee' means the Septage Management Committee constituted in each District headed by the District Magistrate; the Members of the Committee may be co-opted by the District Magistrate from Government Departments, Public Undertakings, Municipalities etc. including Delhi Jal Board.
- (vi) 'Designated Officer(s)' means an officer of Delhi Jal Board authorized by Chief Executive Officer to issue license or any other work assigned to him;
- (vii) 'Disposal' means transfer of septage to a designated location;
- (viii) 'District Magistrate' means the District Magistrate of the area appointed by the Government. of National Capital Territory of Delhi and authorized to ensure the enforcement as well as compliance of these Regulations. He/she shall head the Committee constituted for enforcement and compliance of these Regulations;
- (ix) "Drain" means as board as defined in the act.
- (x) "License" means a written permission granted for this purpose to any person, Government. department, public undertaking, local bodies, firm, company registered under the Indian Companies Act, Associations, Society registered under Society Registration Act-1860 etc. intend to carry out the services of septage management having mentioned the purpose, period, name and address, route etc. under the signature of the authorized signatory of the Delhi Jal Board;
- (xi) "Licensee" means any person /department /agency firm holding license.
- (xii) 'Licensed vehicle' means a registered vehicle carrying valid license for cleaning, disposal and transportation of septage;
- (xiii) "Manhole" means an opening through which a man may enter or leave a sewer or other closed structure for inspection, cleaning and other maintenance operations, fitted with a suitable cover;
- (xiv) 'Member Secretary' means Secretary of the Committee nominated by the Chief Executive Officer, Delhi Jal Board;
- (xv) "Notified location" means the location of delivery and disposal of septage, as defined and earmarked by Delhi Jal Board.

- (xvi) 'IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act-2013' means Prohibition of Employment as Manual Scavenger and their Rehabilitation Act-2013 and Rules made there under.
- (xvii) 'Penalty' means financial punishment imposed for violation of these Regulations.
- (xviii) "Registered Vehicle" means a vehicle duly registered by the Transport Authority of the State to perform the designated purpose;
- (xix) "Septage" means fecal sludge produced in septic tanks;
- (xx) "Septic-Tank" An underground tank that treats wastewater by a combination of solids settling and anaerobic digestion. The effluents may be discharged into soak pits or small bore sewers and the solids have to be pumped out periodically.
- (xxi) "Sewers" means conduits provided for the purposes of carrying the liquid wastes of the community, otherwise known as sewage or sludge.
- (xxii) "Sewage Pumping Station (SPS)" means the pump-house of Delhi Jal Board from where Sewage is pumped to a desired location.
- (xxiii) "Sewage Treatment Plant (STP)" means the place where Sewage is treated by Delhi Jal Board.
- (xxiv) "Sludge" means the settled solid-matter in semi-solid condition, it is usually a mixture of solids and water deposited at the bottom of Septic-tank, ponds etc. The term sewage- sludge is generally used to describe residuals from centralized waste water treatment while the term Septage is used to describe the residual from septic tank.
- (xxv) "Transportation" means safe transfer of septage through licensed vehicle from the place of work to the designated disposal location;
- (xxvi) "Treatment" means any Technical method or process Design to alter the physical, chemical or biological and radiological character or composition of any waste or waste water to reduced or prevent pollutions.
- (xxvii) 'Vendor(s)' means the person/entities that have been granted license by the Designated Officer of Delhi Jal Board.
- (xxviii) 'Worker(s)' means any person engaged by the Vender(s) for removal, transportation and disposal of septage.

All other words and expressions used in these Regulations and not defined in these regulations and not defined herein above but defined in the Act or any other law for the time being in force shall have the meaning respectively assigned to them under the Act or law and in absence thereof, the meaning as commonly understood in the water supply and sewage treatment / disposal industry.

CHAPTER-II

LICENSE FOR COLLECTION AND TRANSPORTATION OF SEPTAGE

3. License to be issued by the Delhi Jal Board.

Designated officer(s) of Delhi Jal Board will issue License for Collection and Transportation of Septage to notified locations.

(i) License will be issued in the format, prescribed in **Annexure –(1)**, of these Regulations and will be valid for a period of five years from the date of issue, unless revoked earlier, and shall be renewable on its expiry subject to fulfilment of terms and conditions by the Licensee and on payment of fee prescribed for renewable.

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4. Criteria for issue of License

- a. The eligible applicant for obtaining the license means the person/entities as defined in regulation-2 clause (x) of these Regulations.
- b. The applicant should own leak-proof, odour and spill proof transporting vehicle (s) with a proper vacuum/ suction and discharging arrangement.
- c. The vehicle will have a valid permit of the Transport Department to operate in Delhi.
- d. The applicant shall have workers adequately trained for this purpose.
- e. The workers shall be equipped with safety gears and other protective equipment required to safely collect, transport and dispose of the Septage at the notified locations.

5. Application for License

The application for obtaining License for collection, transportation and disposal of Septage shall be submitted in prescribed format appended as annexure **Annexure –(2)** including Terms and Conditions and with such documents as prescribed by the Designated Officer (s) of Delhi Jal Board.

6. Invitation of Applicants to apply for License.

Delhi Jal Board shall give wide publicity on its web site and through leading Newspapers and other print and electronic media periodically, inviting prospective applicants to apply for the License.

7. Application Fee for the License

Delhi Jal Board shall charge application fee as prescribed from time-to-time for processing the application to grant the License. The fee will be Non-refundable and the same can be paid electronically or by Demand Draft in favour of Delhi Jal Board.

8. Performance Guarantee.

The Licensee shall deposit prescribed amount, notified from time-to-time as performance Guarantee, in the form of Bank Guarantee which will be forfeited in case of any violation under the Regulations.

9. Publicity of the Licensed Vendor(s).

The Delhi Jal Board will periodically give wide publicity to the Agencies on its website as well as through print and electronic media, who have been granted License under these Regulations to undertake the work of collections and transportation of Septage.

10. Awareness Campaign

The Delhi Jal Board will undertake an awareness campaign to make the people aware of these Regulations as well as the need to engage only the Licensed agencies for collection, transportation and disposal of Septage.

CHAPTER-III

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11. **COLLECTION AND TRANSPORTATION OF SEPTAGE**
Septic Tank Waste (Septage) shall be collected and transported only by vendor(s) having a valid License for this purpose issued by the Delhi Jal Board in the format prescribed at Annexure-(1) of these Regulations.
12. **Owner/occupier of Building to engage only Licensed vendor(s).**
(a) It shall be the duty of each owner/occupier of the building to engage the services of only those vendor(s) who has been issued License by the Delhi Jal Board for collection and transportation of Septage.
(b) The owner/occupier shall confirm that the License issued to the vendor(s) is valid on the date of execution of work. She/he shall also append her/his signature to the collection of septage record form prescribed at Annexure-3 of these Regulations.
13. **Fee for Collection/Transportation of Septage.**
(a) The fee for collection and transportation of Septage up to notified locations at Sewage Pumping Station(s)/Sewage Treatment Plant(s) shall be as notified by the Designated officer of Delhi Jal Board from time to time.
(b) Licensee shall not charge any amount from the Owner/Occupier of the Building in excess to the amount notified from time to time.
(c) Any demand for fee for collection and transportation of Septage in excess of the notified fee shall make the Licensee liable for cancellation of License and imposition of penalty prescribed for violation of these Regulations.
14. **Vehicles for Transportation of Septage.**
The Septage shall be transported only in the Vehicles approved for these purposes by the Designated Officer of Delhi Jal Board.
15. **Precautions during Transportation.**
The Licensee shall ensure that there will be no leakage/spillage of the Septage during transportation from the collection point to the notified location for disposal.
16. **Preventive Measure in Case of Accident.**
The vehicle carrying Septage shall be fitted with required equipments to avoid the pollution during the movement of the vehicle from Collection point to the notified disposal location.
17. **Liability of Licensee in the Eventuality of Accident.**
The Licensee shall be fully and solely liable for any damage cause to any person, vehicles, property and environment in the eventuality of any accident or disaster and shall be liable on its own to pay any damage charges /compensation, if any imposed by the authority /court of law there to, to the victims/their legal heirs.
18. **Safety- Measure for the worker(s) deployed.**
The Licensee shall be responsible for taking all the Safety Measures including provision of hand held Gas-Detectors, Gas-Masks, Protective-Gear, Oxygen-Mask with Oxygen- Cylinder and First Aid Box etc. and such

other Measures as specified in Prohibition of Employment as Manual Scavengers and their Rehabilitation Act -2013 and Rules made there under including these Regulations.

19. **Disposal of Septage.**

(a) The Licensee shall dispose off Septage only at the locations notified by the Delhi Jal Board from time to time.

(b) The Licensee shall submit duly signed Septage collection and disposal form prescribed at Annexure -2 of these Regulations duly filled-in to the official of the Delhi Jal Board deployed to receive the Septage at the notified locations.

20. **Training of worker(s).**

The Licensee shall be responsible for periodic training of the worker(s) deployed in collection, transportation and disposal of the Septage.

21. **Regular Health Check up of worker(s)**

The Licensee shall be responsible for ensuring that every worker(s) deployed under goes Health Check-up at least twice per year and submit record of the same to Delhi Jal Board failing which the licensee shall be liable to pay penalty as notified from time to time .

22. **Insurance**

The worker(s) deployed by the Licensee shall be insured to cover compensation to be paid to the victims /their legal heirs under IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act 2013 & APEX Court's order dated 27-03-2014 in Writ Petition No.583 of 2003 (Safai Karamchari Andolan and Ors. V/s Union of India & Ors.) in the eventuality of accident during the process of Cleaning, Transportation and Disposal of Septage.

23. **Cancellation of License.**

In case of violation of any of the provisions of IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act-2013 including these Regulations, the Licensee shall be liable to pay penalty as notified from time to time, including the Cancellation of license and forfeiture of performance guarantee as per the recommendation of Committee or Designated Officer (s).

CHAPTER IV

Disposal of Septage

24. **Identification of Disposal Sites**

The Delhi Jal Board will identify and notify the Sewage Pumping Stations and Sewage Treatment Plants where the Septage shall be disposed of by the License vendor(s).

25. **Creation of Infrastructure to Receive the Septage.**

The Board will create necessary infrastructure and provide necessary equipments at the notified locations, to facilitate the disposal of Septage brought by the License vendor(s).

26. Deployment of Staff to Receive the Septage

The Delhi Jal Board shall deploy sufficient staff at each notified locations, to receive the Septage and dispose it off through the Sewage Treatment Plants and Sewage Pumping Stations as the case may be.

27. Timing to Receive the Septage

The Septage will be received by the staff deployed by the Delhi Jal Board at each notified location during the hours as notified from time to time.

28. Industrial Waste not to be received.

The disposal of septage containing the Industrial waste shall not be permitted at the notified locations.

29. Training in Septage Management

The staff deployed by Delhi Jal Board at the notified locations will be trained for receiving and disposal of Septage.

CHAPTER V

MISCELLANEOUS

30. Display of License and Colour Coding on the Vehicle

(a) A copy of License shall be prominently displayed on the vehicle used for transportation of Septage.

(b) The vehicle/ container/tanker shall be painted with Yellow colour duly marked with (the precaution) in Red Colour "SEPTAGE TANK" (in English) and

" " (in Hindi).

31. Installation of GPS System

Each Vehicle used for Transportation of Septage shall be fitted with GPS Device and Access Rights of the same shall be given to the respective District Magistrates and the Agency Notified by District Magistrates for tracking of such vehicles.

32. Dispute Resolution Clause

Any dispute, arising out or in the connection with the operation of these regulations, shall be resolved under Indian Laws by competent Court of Law having jurisdiction of Delhi only.

By order and in the name of Hon'ble Minister (UD)
of National Capital Territory of Delhi
P.K. SHUKLA, Section Officer(Water)

ANNEXURE-(1)

(See Regulation -3)

LICENSE FOR COLLECTION AND TRANSPORTATION OF SEPTAGE

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In accordance with all the terms and conditions of the By-laws/ Regulations the special License conditions accompanying this License and applicable rules, laws of Government of N.C.T. of Delhi permission is hereby granted to:

NAME OF LICENSEE.....

ADDRESS.....

.....

.....

For the disposal of Septage from Septic Tank at theSPS/ STP of DJB.

This License is based on information provided in the Septage Transporter License application.

This License is effective for the period set forth below, may be suspended or revoked for Condition of Non Compliance and is not transferable. The original License shall be kept on file in the Licensee's office. A copy of this License shall be carried in every registered vehicle used by the Licensee.

EFFECTIVE DATE:- _____

EXPIRATION DATE :- _____

License is liable to be cancelled in case of violation of any Acts, Rules and Regulations relating to the operation of Septage System or in cases of Safety protocols not being adhered to or in case of non-permitted disposals.

Signature with Stamp

ANNEXURE-(2)

(21)

(See Regulation -5)

PEFORMA OF APPLICATION FOR THE LICENSE FOR COLLECTION, TRANSPORTATION AND DISPOSAL OF SEPTAGE

To,

PASTE PHOTO
(SELF
ATTESTED)

1. Name of the applicant: Shri/Ms _____

2. Nationality: Indian _____ Other _____

3. Address: Regd. Office: _____

Head office: _____

4. Telephone No.: (O) _____ Mobile No. _____ Email ID _____

5. Registration No. of Vehicle: _____

6. Pollution Certificate of the Vehicle valid up to: _____

7. Insurance of the Vehicle valid up to: _____

8. Fitness of the Vehicle valid up to: _____

9. Vehicle, w

hether fitted with GPS: _____

10. Details of the vehicles indicating leak proof, odour and spill proof having proper vacuum/ suction and discharging arrangement (Document proof of any may be enclosed).

11. Processing fee for License Rs. (As prescribed by Delhi Jal Board)

D.D. No. _____ Date _____ Bank _____

I/We certify that information given by me/us in column 1 to 11 are true to the best of my knowledge and belief. I also certify that I have read and understood the attached terms and conditions 1 to 13 and agree to abide by them. I agree that if any information given by me is found wrong the application for License will be liable for cancellation at any time.

Signature(s) of applicant(s)

Date: _____

No. of document attached: _____

ANNEXURE-(3)

(See Regulation -12-B)

COLLECTION AND TRANSPORT RECORDS FORM

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Sample Form to be filled by Licensee**i. Identification of Waste:**

a) Volume

b) Type: _____

Septic Tank _____ Others

c) Address

ii. Details of Waste Generator:

a) Name

b) Phone Number

c) Address

d) Pin

The undersigned being duly authorized does hereby certify the accuracy of the source and type of wastewater collected and transported

Date _____ Signature (of the generator/owner/occupier)

iii. Details of Transporter/Operator:

a) Company Name

b) Permit No.

c) Vehicle License

d) Pump out date

The above described wastewater was collected and disposed by me to the disposal facility name below and was discharged. I certify that the foregoing is true and correct.

e) **Signature of authorized agent and title:** _____**iv. Acceptance by _____ DJB's authorized SPS/STP**

The above transporter delivered the described Septage to this disposal facility and it was accepted.

Disposal Date _____ Amount Collected from Transporter _____

Signature of authorized signatory and title _____

NOTE: SUBJECT TO THE TERMS AND CONDITIONS OF DELHI WATER BOARD SEPTIC TANKWASTE MANAGEMENT REGULATIONS 2018 AND ORDERS/GUIDELINES ISSUED BY THE BOARD UNDER THESE REGULATIONS FROM TIME TO TIME.

TERMS AND CONDITIONS

1. The licensee will engage only trained worker(s) having valid certificate of training from the recognized institution or the department. The Licensee shall be responsible for taking all the Safety Measures including provision of hand held Gas-Detectors, Gas-Masks, Protective-Gear, Oxygen-Mask with Oxygen- Cylinder and First Aid Box etc. and such other Measures as specified in IN PROHIBITION OF EMPLOYMENT AS

MANUAL SCAVENGERS AND THEIR REHABILITATION Act -2013 and Rules made thereunder including these Regulations.

2. **License to be issued by the Delhi Jal Board.**

Designated officer(s) of Delhi Jal Board will issue License for Collection and Transportation of Septage to notified locations.

License will be issued in the format, prescribed in **Annexure –(I)**, of these Regulations and will be valid for a period of five years from the date of issue, unless revoked earlier.

3. **Fee for Collection/Transportation of Septage.**

- (a) The fee for collection and transportation of Septage up to notified locations at Sewage Pumping Station(s)/Sewage Treatment Plant(s) shall be as notified by the Designated officer of Delhi Jal Board from time to time.
- (b) Licensee shall not charge any amount from the Owner/Occupier of the Building in excess to the amount notified from time to time.
- (c) Any demand for fee for collection and transportation of Septage in excess of the notified fee shall make the Licensee liable for cancellation of License and imposition of penalty prescribed for violation of these Regulations.

4. **Application Fee for the License**

Delhi Jal Board shall charge application fee per vehicle as prescribed from time-to-time for processing the application to grant the License. The fee will be Non-refundable and the same can be paid electronically or by Demand Draft in favour of Delhi Jal Board.

5. **Performance Guarantee.**

The Licensee shall deposit prescribed amount per vehicle, notified from time-to-time as performance Guarantee, in the form of Bank Guarantee which will be forfeited in case of any violation under the Regulations.

6. **Vehicles for Transportation of Septage.**

The Septage shall be transported only in the Vehicles approved for these purposes by the Designated Officer of Delhi Jal Board.

7. **Precautions during Transportation.**

The Licensee shall ensure that there will be no leakage/spillage of the Septage during transportation from the collection point to the notified location for disposal.

8. **Preventive measure in case of accident.**

The vehicle carrying Septage shall be fitted with required equipments to avoid the pollution during the movement of the vehicle from Collection point to the notified disposal location.

9. **Liability of Licensee in the eventuality of accident.**

The Licensee shall be fully and solely liable for any damage cause to any person, vehicles, property and environment in the eventuality of any accident or disaster and shall be liable on its own to pay any damage charges /compensation, if any imposed by the authority /court of law there to, to the victims/their legal heirs.

10. **Safety- Measure for the worker(s) deployed.**

The Licensee shall be responsible for taking all the Safety Measures including provision of hand held Gas-Detectors, Gas-Masks, Protective-Gear, Oxygen-Mask with Oxygen- Cylinder and First Aid Box etc. and such other Measures as specified in IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act -2013 and Rules made there under including these Regulations.

11. Disposal of Septage.

(a) The Licensee shall dispose off Septage only at the locations notified by the Delhi Jal Board from time to time.

(b) The Licensee shall submit duly signed Septage collection and disposal form prescribed at Annexure -3 of these Regulations duly filled-in to the official of the Delhi Jal Board deployed to receive the Septage at the notified locations. 27

12. Training of worker(s).

The Licensee shall be responsible for periodic training of the worker(s) deployed in collection, transportation and disposal of the Septage.

13. Regular Health Check up of worker(s)

The Licensee shall be responsible for ensuring that every worker(s) deployed under goes Health Check-up at least twice per year and submit record of the same to Delhi Jal Board failing which the licensee shall be liable to pay penalty as notified from time to time .

14. Insurance

The worker(s) deployed by the Licensee shall be insured to cover compensation to be paid to the victims /their legal heirs under IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act 2013 & APEX Courts order dated 27-03-2014 in Writ Petition No.583 of 2003 in the eventuality of accident during the process of Cleaning, Transportation and Disposal of Septage.

15. Cancellation of License.

In case of violation of any of the provisions of IN PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION Act-2013 including these Regulations, the Licensee shall be liable to pay penalty as notified from time to time, including the Cancellation of license and forfeiture of performance guarantee as per the recommendation of Committee or Designated Officer (s)

16. Identification of Disposal Sites

The Delhi Jal Board will identify and notify the Sewage Pumping Stations and Sewage Treatment Plants where the Septage shall be disposed of by the License vendor(s).

17. Creation of Infrastructure to Receive the Septage.

The Board will create necessary infrastructure and provide necessary equipments at the notified locations, to facilitate the disposal of Septage brought by the License vendor(s).

18. Deployment of staff to receive the Septage

The Delhi Jal Board shall deploy sufficient staff at each notified locations, to receive the Septage and dispose it off through the Sewage Treatment Plants and Sewage Pumping Stations as the case may be.

19. Timing to receive the Septage

The Septage will be received by the staff deployed by the Delhi Jal Board at each notified location during the hours as notified from time to time.

20. Industrial Waste not to be received.

The disposal of septage containing the Industrial waste shall not be permitted at the notified locations.

21. Training in Septage Management

The staff deployed by Delhi Jal Board at the notified locations will be trained for receiving and disposal of Septage.

22. Display of License and colour coding on the vehicle

(a) A copy of License shall be prominently displayed on the vehicle used for transportation of Septage.

(b) The vehicle/ container/tanker shall be painted with Yellow colour duly marked with (the precaution) in Red Colour "SEPTAGE TANK" (in English) and

“ ” (in Hindi).

23. **Installation of GPS System**

Each Vehicle used for Transportation of Septage shall be fitted with GPS Device and Access Rights of the same shall be given to the respective District Magistrates and the Agency Notified by District Magistrates for tracking of such vehicles.

24. **Application for License**

The application for obtaining License for collection, transportation and disposal of Septage shall be submitted in the format attached as Annexure-2 of the regulations along with the following documents:-

- i) Format available as above to be duly filled up.
- ii) List of number of vehicles with registration number and year of Manufacture.
- iii) Self-attested Copy of Valid Permits of vehicles(s) obtained from the Transport Authority.
- iv) Self-attested copy of proof of address for communication.
- v) List of worker(s) viz Vehicle Driver, Helper etc.
- vi) List of safely equipments with each vehicle
- vii) Application fee in the form of DD/ Pay Order amounting to Rs (As prescribed from time to time) per vehicle drawn in favour of Delhi Jal Board.
- viii) Performance Guarantee in form of Bank Guarantee in favour of Delhi Jal Board amounting to Rupees (As notified by designated officer)) only per vehicle.
- ix) Applicant to bring along Original Documents for verification of Permit of vehicles(s) and address proof for verification at the time of submission of the application.

It is hereby undertaken that the above stated terms and conditions have been clearly understood and I/we fully agree to abide by the same.

Date:

Name:

Place:

Address:

Contact no:

Modified Standard Operating Practices for workers safety in sewer lines, septic tanks and closed pits:

1. **Background:** Hon'ble Lt. Governor convened a meeting on 21.08.2017 taking cognizance of many deaths of sewer workers in Delhi. Hon'ble Lt. Governor expressed concerns on lack of awareness about mandatory actions that are needed to carry out cleaning, removing blockage of drains, septic tanks, sewers etc. under the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act - 2013, "PEMS Act-2013" annexed as **Annexure -1**. The Hon'ble Supreme Court in the matter WP(C) 583/2003 has also given judgment in this regard which is annexed as **Annexure-2**. Hon'ble Lt. Governor constituted a three members committee comprising of Chief Executive Officer (Delhi Jal Board), Commissioner (South Delhi Municipal Corporation) and Chairman (New Delhi Municipal Council). Detailed deliberations were held and; thereafter, detailed Standard Operating Procedure (SOP) have been formulated which are enumerated herein below for implementation as per provisions of PEMS Act – 2013 and General Safety Measures of worker engaged in cleaning, removal of blockage in drain, sewer, septic tanks etc. within the jurisdiction of Govt. of NCT of Delhi.

2. Jurisdiction:

S. N.	Area of working	Authority/Department responsible
1.	Entire sewerage network in sewered areas being maintained by DJB within Delhi Municipal limits.	Delhi Jal Board
2.	Sewer line, private septic tanks/close pits in Delhi Cantonment Area.	Delhi Cantonment Board
3.	Sewer lines/ septic tanks if any, maintained in New Delhi Municipal Council Limit	New Delhi Municipal Council
4.	All septic tanks and the House sewer connections constructed by private entities etc. where sewer lines are not being maintained by DJB.	All Municipal Corporations, Delhi Cantonment Board, New Delhi Municipal Council, Delhi Development Authority etc. and the private entities which is owner of the premises.
5.	Apartments/ Group Housing Societies/ Malls/Pvt. Hospitals etc.	Resident Welfare Associations/ Owner of the premise
6.	Government Premises	The respective authority i.e Delhi Development Authority, PWD, CPWD, all Municipal Corporations, Delhi Cantonment Board, Delhi Urban Shelter Improvement Board etc.; maintaining the premise

3. Procedure:**a. Working in Sewered areas:**

After receiving any complaint, information, work regarding to blockage in sewer line, following standard operating procedure will be adopted: -

In Compliance to the Rule 3(1) of the Prohibition of Employment as Manual Scavengers (PEMS) Act 2013, as far as possible, the intervention of manual cleaning be avoided. All the maintenance work of sewer line will have to be completely switched over to mechanical machinery. If, necessary for the workers to go down in the manhole, only trained workers will be assigned this job after taking all safety measures.



1. In compliance to Rule 6(3) j of the PEMS Act 2013, the Assistant Engineer(AE)/Junior Engineer(JE)/Supervisor shall have all emergency contract number of Ambulance, Police, Fire Brigade, nearby hospitals before issuance of work permit for man entry to provide immediate relief in case of any accident.
2. In compliance to Rule 6(3) a, of the PEMS Act 2013 at least three workers along with supervisor not less than the rank of Assistant Sanitary Inspector(ASI)/ Sanitary Inspector(SI)/Junior Engineer(JE) will be associated.

All these workers shall mark their attendance with the Supervisory Staff as mentioned above before leaving to attend the work of removal of blockage, cleaning etc.

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3. In compliance to Rule 6(3) q, r, s of the PEMS Act 2013, before entering the sewer manhole, the manhole cover of two or three manholes on both sides (downstream & upstream) of the work place will be opened and barricaded with sign board on both sides properly to restrict the entry of other persons. These manholes will be left open for minimum one hour before entry to ensure that all the obnoxious gases are emitted. No unauthorized person shall be allowed nearby these manholes. Ignition and smoking shall be strictly prohibited near and around the manholes.

4. In compliance to Rule 7(i) of the PEMS Act 2013 the blowers/ exhaust fans will be placed on either side of the manhole before and during working in the manholes to ventilate the sewer line. All the safety gadgets as provided in the Manual Scavenging Rules, 2013 should be available at the work site and their functionality should be checked by the supervisor before use. First-aid box, Ambulance or departmental vehicle should be available near the work site to provide first aid or to carry any victim to the hospital in case met with the accident.



5. In compliance to Rule 6(3) b, it shall be ensured by the AE/JE/Supervisor that none of the toxic gases are present inside the sewer line for allowing the workers to go inside. The limit of gases is tabulated as under: -

S. No.	GAS	MAXIMUM LIMIT FOR 1 HOUR EXPOSURE	MAXIMUM LIMIT FOR 8 HOUR EXPOSURE
1	CO	0.04% by volume in air	0.005% by volume in air
2	H ₂ S	0.02% by volume in air	0.001% by volume in air
3	CH ₄	Probably no limit provided oxygen percentage is sufficient	1% by volume in air
4	O ₂	Oxygen level should be 19.5 – 21 % by volume in air	

6. The work permit as enclosed at **Annexure-3** shall be issued by the supervisor to the worker after checking all the gases and ensuring all the safety measures.

7. Minimum of two helpers at ground level near the work place shall be provided for each worker permitted to scale down the work place under the guidance of the supervisor. Before permitting any worker to go inside the manhole, the supervisor shall check about

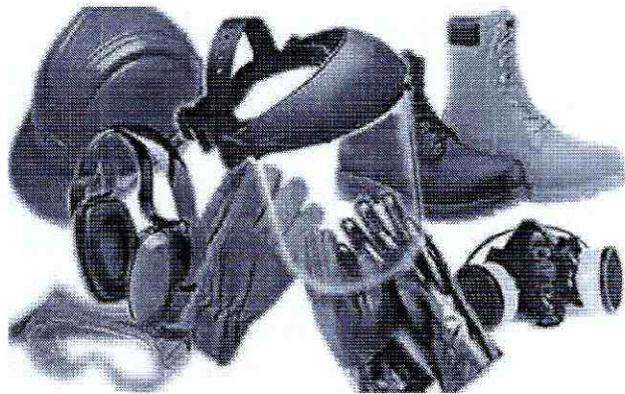


the fitness of the worker, use of all safety gadgets and presence of all the gases within permissible limit as per the Provisions of Rules framed under PEMS Act -2013.

8. No material shall be allowed to be stacked on the verge of the manhole which may fall inside the manhole and harm the worker.
9. The following Protective Gear and Safety Equipments shall be available at work site as mentioned in clause (d) of Sub-section(1) of Section (2) of PEMS

Act-2013: -

- (i) Safety body clothing/safety body harness/Safety belt,
- (ii) Normal Face Mask,
- (iii) Safety Torch,
- (iv) Hand Gloves,
- (v) Safety Goggles,
- (vi) Safety Helmet,
- (vii) Emergency Medical Oxygen Resuscitator Kit,
- (viii) Gas Monitor,
- (ix) Head Lamp,
- (x) Reflecting Jacket,
- (xi) Guide Pipe Set,
- (xii) Safety Tripod Set,
- (xiii) Wadder Suit,
- (xiv) Chlorine Mask,
- (xv) Air Compressor and Blower,
- (xvi) Modular Airlines Supply Trolley System,
- (xvii) Full Face Mask,
- (xviii) Safety Gumboots,
- (xix) Raincoat.



10. As soon as, the worker is scaled down with the help of chain pulley or ladder, the supervisor shall observe the movement of the worker and if the worker is uncomfortable, he shall be taken out immediately. In case the worker is stepping down through foot-rests, it should be checked whether all the footrests are properly fixed and one standby ladder is lowered and fixed properly, besides chain pulley fixed on tripod over the manhole.



11. Sudden breeze may be considered as a warning of rise in water level and possible flooding. Thereafter, worker shall be immediately withdrawn from the work place.

12. The oxygen cylinder shall be checked to ensure the gas is available at the required pressure and the availability of all required medicines in the first-aid box ensuring the expiry date thereof respectively.
13. The worker shall not be allowed inside the manhole more than 15 minutes at one stretch. In case of high temperature, this type of work should be avoided.
14. It shall be ensured by the supervisor that the worker engaged for cleaning of septic tanks/ sewer has not consumed alcohol or is under influence of any other drug.
15. The two helpers standing at ground level near the manhole/work place shall be attentive, alert and shall continue talking with the worker(s) inside the manhole to ensure about their safety.
16. After completion of the work, the worker shall take bath with antiseptic soap and massage with mustard oil.
17. After completion of the work, all the manholes shall be covered properly and site shall be cleaned in all respect.
18. The worker deployed by the contractor for cleaning, removal of blockage of sewer, septic tank, drains etc. shall be insured by the contractor for minimum Rs.10 lacs towards the compensation to be paid in the eventuality of an accident during the process of cleaning, transportation and disposal of septage as per 'PEMS ACT- 2013' and APEX Courts order Dated 27.03.2013 in writ petition No583 of 2003.



b. Working in Unsewered areas:

Since the entire area within the jurisdiction of Govt. of NCT of Delhi has not been covered with sewerage system; therefore, in the remaining areas, the soil waste is being disposed off either through drains or septic tanks. Incidents of death have occurred during cleaning of the septic tanks within the premises of private and public entities. The Standard Operating Procedure for these areas as under:

1. The District Magistrate of the area will ensure that only license holders [vendor(s)] registered with Delhi Jal Board carry out the cleaning, transport and disposal of septage/sludge from the septic tanks, drains etc. in their respective area of jurisdiction. The enforcement of these Regulations will be controlled by the Committee headed by the area District Magistrate [Deputy Commissioner (Revenue)]; however, the District Magistrate may co-opt Committee Members from various Government/Municipalities/Public Undertakings. The member of Committee from Delhi Jal Board will act as Member Secretary of the above mentioned Committee.
2. The license vendor(s) will engage only trained workers having valid certificate of training from the recognized institution or the department. The vendor will also ensure that required Safety Gadgets as specified in PEMS Rules-2013 are available and used at work place. Further, Standard Operating Procedure as in Part – A above shall be applicable in case worker scales down for cleaning, removal of blockage etc.
3. It shall be mandatory for each owner/occupier of the building to engage the services of only those vendor(s) which possess valid license issued by the Delhi Jal Board.

4. The owner/occupier shall confirm that the license issued to the vendor(s) is valid on the date of execution of work. She/he shall also append her/his signature to the collection record and vendor(s) shall append his signature on transport record annexed as **Annexure - 4**.
5. The fee for collection and transportation of Septic Tank Waste (septage) upto notified locations at SPS/STP as well as locations for disposal of septage shall be notified by the Designated Officer of Delhi Jal Board from time to time.
6. The Licensee vendor(s), not having the safety gadgets as mentioned above or demanding fee for collection and transportation of septage in excess of the fee prescribed by the Designated Officer of Delhi Jal Board shall render the licensee liable for cancellation of license and imposition of penalty prescribed for violation of these Regulations.
7. The Septage shall be transported only in the vehicles approved for this purposes by the Designated Officer of Delhi Jal Board.
8. The licensee vendor(s) shall ensure that there is no leakage/spillage of the septage during transportation, from the collection point to the notified location for disposal.
9. The vehicle carrying septage shall be fitted with required equipments to take care of pollution due to any accident during the movement of the vehicle from Collection point to the notified disposal location.
10. The licensee vendor(s) shall be fully and completely liable for any damage to any person, vehicles, property and environment in case of any accident or disaster.
11. The licensee vendor(s) shall be responsible for taking all the safety measures including provision of hand held gas detectors, gas masks, protective gear, oxygen mask with oxygen cylinder and first aid box etc. and such other measures as prescribed by the Designated Officer of Delhi Jal Board for grant of licensee for the people deployed for cleaning, collection and transportation of septage.
12. The licensee vendor(s) shall dispose of septage only at the locations notified by the Designated Officer of Delhi Jal Board as per notified time.
13. It shall be ensured by the licensee vendor(s) that no industrial waste is disposed of at the notified locations.
14. Any licensee vendor(s) found dumping septage other than the notified locations shall be liable to pay the penalty of Rs. 50,000/- or as notified from time-to-time, per default. The license shall be cancelled for two defaults.
15. The licensee vendor(s) shall be responsible for periodical training of the staff deployed in collection, transportation and disposal of the septage, use of protective equipment for taking measures to minimize the damage to the environment.
16. The licensee vendor(s) shall be responsible for ensuring that every person deployed under goes health check-up at least twice every year and submit record of the same to the Designated Officer of Delhi Jal Board at the time of renewal of license.
17. The worker deployed by the licensee vendor(s) shall be insured for minimum Rs.10 lacs towards the compensation to be paid in the eventuality of an accident during the process of cleaning, transportation and

disposal of septage as per PEMS ACT 2013 and APEX Courts order Dated 27.03.2013 in writ petition No583 of 2003.

(31)

18. A copy of license shall be prominently displayed on the vehicle used for transportation of septage. The vehicle/ container/tanker shall be painted with Yellow color duly marked with (the precaution) in Red Color "SEPTIC TANK WASTE" (in English) and "मलकुंड" (in Hindi).

ANNEXURE-4**COLLECTION AND TRANSPORT RECORDS FORM**

Sample Form to be filled by Licensee

i. Identification of Waste:

a) Volume _____

b) Type: _____
Septic Tank _____ Others _____

c) Address _____

ii. Details of Waste Generator:

a) Name _____

b) Phone Number _____

c) Address _____

d) Pin _____

The undersigned being duly authorized does hereby certify the accuracy of the source and type of wastewater collected.

Date _____ Signature of septage generator _____

iii. Details of Transporter/Operator:

a) Company Name _____

b) Permit No. _____

c) Vehicle License _____

d) Pump out date _____

The above described wastewater was collected and disposed by me to the disposal facility name below and was discharged. I certify that the foregoing is true and correct.

e) **Signature of authorized agent and title:** _____

iv. Acceptance by _____ DJB's authorized SPS/STP

The above transporter delivered the described septage to this disposal facility and it was accepted.

Disposal Date _____ Amount Collected from Transporter _____

Signature of authorized signatory and title _____

NOTE: SUBJECT TO THE TERMS AND CONDITIONS OF DELHI WATER BOARD SEPTIC TANK WASTE MANAGEMENT REGULATIONS 2015 AND ORDERS/GUIDELINES ISSUED BY THE BOARD UNDER THESE REGULATIONS FROM TIME TO TIME.

32

sewage & faecal sludge management

1 message

EE(SDW)VIII <eesdw8@gmail.com>
To: dpcc.wmc2.delhi@gmail.com

Tue, Mar 8, 2022 at 11:39 AM

Thanks & Regards,

Annexure - 3

Executive Engg.(SDW)-VIII,
Delhi Jal Board,
20 MGD Sewage Treatment Plant
Sec-16D, Pappankalan (Dwarka)
New Delhi-110075

 **ATR Ministry Jal sakti.docx**
13K

Sewage & Faecal Sludge Management (Septage Management)

dpcc.wmc2.delhi@gmail.com

Month :Feb 2022

Agency	Number of vehicles authorized by DJB(As on date)	Number of Functional SPSs for collection septage from vender	Septage Collected and Treated in Feb 2022	Cumulative Septage treated by DJB (As on 28/02/2022)
DJB	280	86 Nos	3.93 CroreLtrs	86.68 CroreLtrs

EE(SDW)/VIII

Annexure-4 (Colly)

Monthly ATR on Septage Collection, Transportation and Disposal of Septage from Households

For the Month of: November 2021

S.No./Dist.	Number of Licensed Vendors Currently Operating in the District (License to be issued by DIB) 208 in entire Delhi	Number of Personnel Engaged by Vendors	Number of Functional SPSS/STPs	Septage Collected and Transported to SPSS/STPs during the Period (lakh ltrs)	Number of Notices Issued for Recovery of EDC	EDC imposed for Violation of EPA, the Water Act and the Municipal Solid Waste Management and Management Rules (In Rs.)	EDC Recovered during the Period	Balance Amount of EDC (In Rs.)	Whether Meeting of Committee on Septage Management held During the Period (Yes/No)
1. West	-	2	Stps-2 Sps-15	82.65	-	-	-	-	Yes
2. North	-	2	9	27.5	-	-	-	-	No
3. New Delhi	-	-	-	-	-	-	-	-	Yes
4. North East	-	-	-	0.08	4	200000	200000	-	Yes
5. South East	-	2	12	1.2	-	-	-	-	Yes
6. South	-	2	6	63.4	-	-	-	-	Yes
7. North West	-	2	-	297.9	-	-	-	-	Yes
8. Central	-	-	-	-	-	-	-	-	-
9. East	-	-	-	-	-	-	-	-	-
10. Shahdara	-	-	-	-	-	-	-	-	-
11. South West	-	-	-	30	2	10000	-	10000	-
Total				502.73	6	210000	200000	10000	

Monthly ATR on Septage Collection, Transportation and Disposal of Septage from Households

For the Month of: December 2021

S.No./Dist.	Number of Licensed Vendors Currently Operating in the District (License to be issued by DJB) 208 in entire Delhi	Number of Personnel Engaged by Vendors	Number of Functional SPSS/STPs	Septage Collected and Transported to SPSS/STPs during the Period (lakh Ltrs)	Number of Notices issued for Recovery of EDC	EDC imposed for Violation of EPA, the Water Act and the Municipal Solid Waste Management and Management Rules (In Rs.)	EDC Recovered during the Period	Balance Amount of EDC (In Rs.)	Whether Meeting of Committee on Septage Management held During the Period (Yes/No)
1.West	-	2	Stps-2 Sps-15	119.45	-	-	-	-	Yes
2. North	-	2	9	36.9	-	-	-	-	No
3. New Delhi	-	-	-	-	-	-	-	-	Yes
4. North East	-	-	-	-	-	-	-	-	Yes
5. South East	-	2	12	18	-	-	-	-	Yes
6.South	-	2	6	1012.4	-	-	-	-	Yes
7. North West	-	2	-	421.8	-	-	-	-	Yes
8. Central	-	-	-	-	-	-	-	-	-
9. East	-	-	-	-	-	-	-	-	-
10. Shahdara	-	-	-	-	-	-	-	-	-
11. South West	-	-	-	-	-	-	-	-	-
Total				1608.55					

Monthly ATR on Septage Collection, Transportation and Disposal of Septage from Households

For the Month of: January 2022

S.No./Dist.	Number of Licensed Vendors Currently Operating in the District (License to be issued by DJB) 208 in entire Delhi	Number of Personnel Engaged by Vendors	Number of Functional SPSS/STPs	Septage Collected and Transported to SPSS/STPs during the Period (lakh ltrs)	Number of Notices Issued for Recovery of EDC	EDC imposed for Violation of EPA, the Water Act and the Municipal Solid Waste Management and Management Rules (In Rs.)	EDC Recovered during the Period	Balance Amount of EDC (In Rs.)	Whether Meeting of Committee on Septage Management held During the Period (Yes/No)
1. West	-	2	Stps-2 Sps-15	112.65	-	-	-	-	Yes
2. North	-	2	9	15	-	-	-	-	No
3. New Delhi	-	-	-	0	-	-	-	-	Yes
4. North East	-	-	-	0	-	-	-	-	Yes
5. South East	-	2	12	13.5	-	-	-	-	Yes
6. South	-	2	6	1131.5	-	-	-	-	Yes
7. North West	-	2	-	377	-	-	-	-	Yes
8. Central	-	-	-	377	-	-	-	-	-
9. East	-	-	-	0	-	-	-	-	-
10. Shahdara	-	-	-	0	-	-	-	-	-
11. South West	-	-	-	0	-	-	-	-	-
Total				2026.65					

Monthly ATR on Septage Collection, Transportation and Disposal of Septage from Households For the Month of February 2022

Sr. No	Dist.	Number of Licensed Vendors Currently Operating in the District (License to be issued by DJB) 208 in entire Delhi	Number of Personnel Engaged by Vendors	Number of Functional SPSs/STPs	Septage Collected and Transported to SPSs/STPs during the Period (lakh Ltrs)	Number of Notices issued for Recovery of EDC	EDC imposed for Violation of EPA, the Water Act and the Municipal Solid Waste Management and Management Rules (In Rs.)	EDC Recovered during the Period	Balance Amount of EDC (In Rs.)	Whether Meeting of Committee on Septage Management held During the Period Yes/No
1	West		2	Stps-2 Sps-15	62.36				Yes	
2	North		2	9	17.5				No	
3	New Delhi		-						Yes	
4	North East		-	-					Yes	
5	South East		2	12	1.8				Yes	
6	South		2	6	393.7				yes	
7	North West		2		393.7				No	
8	Central				377					
9	East									
10	Shahdara									
11	South West									
	Total	0	10	27	1246.06	0	0	0	0	0

Environment Compensation Details on Water Pollution from Nov-21 to Feb-22 on Fortnight Basis.

1 message

Sharat Kumar <kumar.dsiidc@gmail.com>

Tue, Mar 8, 2022 at 2:36 PM

To: Deepak Kumar Singh <dk Singhdpcc@gmail.com>, WMC-II DPCC <dpcc.wmc2.delhi@gmail.com>

Cc: ceia dsiidc <ceiadsiidc@gmail.com>, eecivil.dsiidc@gmail.com, Surinder Kumar Upadhyaya <secivildsiidc@gmail.com>, abhi.mack2000@gmail.com, seindustriesdsiidc@gmail.com, CD12 Division <dsiidccod12@gmail.com>, cpmcd2dsiidc@gmail.com, "E.E. CD-XXI" <cd21dsiidc@gmail.com>, Ram Mahto <rvilakshan@gmail.com>, encdsiidc2021@gmail.com, CD Narela <dsiidccdnarela@gmail.com>, civilia.dsiidc@gmail.com, Surendra kumar Upadhyaya <sk.upa1963@gmail.com>, Saurav Kumar <saurav.k653@gmail.com>

Annexure-5

As desired by you, please find the attached file.

(SHARAT KUMAR)
SE (Env) Action Taken dt 08.03.2022.xlsx
10K

Action Taken w.r.t orders dated 09.01.2019 & 15.01.2019

39

S.No.	Department	Month	Fortnight	No. of Challans/ Notices issued	Amount of EC Imposed	Amount of EC received	Remarks
1	DSIIDC	Nov-21	1st (01.11.21 to 15.11.21)	Nil	Nil	Rs. 50,000/-	
			2nd (16.11.21 to 30.11.21)	6	Rs. 3,00,000/-	Rs. 1,00,000/-	
		Dec-21	1st (01.12.21 to 15.12.21)	24	Rs. 12,00,000/-	Rs. 3,50,000/-	
			2nd				Office was closed due to COVID-19.
		Jan-22	1st (01.01.22 to 15.01.22)				Office was closed due to COVID-19.
			2nd (16.01.22 to 31.01.22)	7	Rs. 3,50,000/-	Rs. 2,50,000/-	
		Feb-22	1st (01.02.22 to 15.02.22)	6	Rs. 3,00,000/-	Rs. 2,50,000/-	
			2nd (16.02.22 to 28.02.22)	4	Rs. 2,00,000/-	Rs. 1,00,000/-	

INSPECTION REPORT

Annexure-6

40

A joint inspection was carried out by the officials of DPCC, SDMC, DJB & SDM (Mehrauli) on 28.02.2022 in compliance of Hon'ble NGT order dated 22.12.2021 in OA No. 365/2021 titled as "Shamsher Singh Vs Govt. of NCT of Delhi regarding dumping of sewage carried out by unauthorised trucks/vehicles on roads and drains resulting in pollution and damage to the environment at Chandan Hola Main Road Bus Stand near Pulliya, Gadaipur Bandh Road, DLF, Vasant Kunj Farm House, Delhi. Following officials from SDM(Mehrauli), DJB & SDMC were present during inspection:-

Sh. Nikunj Malik
JEE, CMC-II, DPCC

Sh. Prakash Kumar
EE, DJB

Sh. Jagdish Gahlot
JE, SDMC

Sh. Pravin
JE, SDMC

Sh. Abhishek Rai
AE, DJB

Sh. Sudhir Panwar
AEE, DJB

Sh. Rahul Kumar
JE, DJB

Sh. Harish Kumar
Kanungo, SDM Office Mehrauli

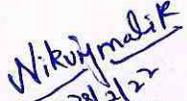
Sh. Ghanshyam
Patwari, SDM(Mehrauli)

Sh. Shivansh Verma
TE, CMC-II, DPCC

The following were observed during inspection:

1. The above mentioned location is spread in the stretch of about 02 km at SSN Marg from Bandh road(Gadaipur) to DLF Farms.
2. A storm water drain is also lie parallel to the SSN Marg from Bandh road(Gadaipur) to DLF Farms.
3. Officials of SDM Mehrauli office reveals that the above mentioned area falls under the jurisdiction of SDM, Saket.
4. Local enquiry reveals that tractor/ trucks (septage tankers) dump sewage waste in the drain mostly in night and early morning.
5. 01 tractor along with the septage tanker was seen during inspection. Tractor No. UP 20 AX 5879 and Mobile Number mentioned on the septage tank is 9811514971.
6. There are 08 to 10 bellmouth in drain seen in the stretch during inspection.
7. SDMC officials informed that the said drain and the road pertains to PWD.
8. Officials of DJB informed that untreated sewage should be dumped in nearest Sewage Pumping Station (SPS) which is managed by DJB & PWD for further scientific treatment. Further, it was also informed that license issued to vehicle used for transportation of septage is issued by EE,(SW-VIII), DJB for scientific dumping of sewage in all Delhi.


28/02/2022
Sh. Shivansh Verma
TE, CMC-II


28/2/22
Sh. Nikunj Malik
JEE, CMC-II

INSPECTION REPORT

41

A joint inspection was carried out by the officials of DPCC, SDMC, DJB & SDM (Mehrauli) on 28.02.2022 in compliance of Hon'ble NGT order dated 22.12.2021 in OA No. 365/2021 titled as "Shamsher Singh Vs Govt. of NCT of Delhi regarding dumping of sewage carried out by unauthorised trucks/vehicles on roads and drains resulting in pollution and damage to the environment at Chandan Hola Main Road Bus Stand near Pulliya, Gadaipur Bandh Road, DLF, Vasant Kunj Farm House, Delhi.

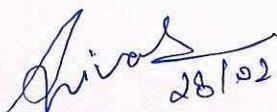
Following officials from SDM(Mehrauli), DJB & SDMC were present during inspection

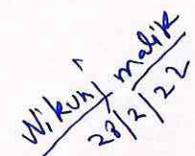
1. Sh.Nikunj Malik, JEE,CMC-II, DPCC
2. Sh. Shivansh Verma, TE,CMC-II, DPCC
3. Sh. Prakash Kumar EE, DJB
4. Sh. Jagdish Gahlot, JE, SDMC
5. Sh. Pravin, JE, SDMC
6. Sh. Abhishek Rai AE, DJB
7. Sh. Sudhir Panwar, AEE, DJB
8. Sh. Rahul Kumar JE, DJB
9. Sh. Harish Kumar Kanungo, SDM Office Mehrauli,
10. Sh. Ghanshyam Patwari, SDM Office Mehrauli

The list is Annexed.

The following were observed during inspection:

1. The above mentioned location is spread in the stretch of about 02 km at SSN Marg from Bandh road(Gadaipur) to DLF Farms.
2. A storm water drain is also lie parallel to the SSN Marg from Bandh road(Gadaipur) to DLF Farms.
3. Officials of SDM Mehrauli office reveals that the above mentioned area falls under the jurisdiction of SDM, Saket.
4. Local enquiry reveals that tractor/ trucks (septage tankers) dump sewage waste in the drain mostly in night and early morning.
5. 01 tractor along with the septage tanker was seen during inspection. Tractor No. UP 20 AX 5879 and Mobile Number mentioned on the septage tank is 9811514971.
6. There are 08 to 10 bellmouth in drain seen in the stretch during inspection.
7. SDMC officials informed that the said drain and the road pertains to PWD.
8. Officials of DJB informed that untreated sewage should be dumped in nearest Sewage Pumping Station (SPS) which is managed by DJB & PWD for further scientific treatment. Further, it was also informed that license issued to vehicle used for transportation of septage is issued by EE,(SW-VIII), DJB for scientific dumping of sewage in all Delhi.


28/02/2022
Sh. Shivansh Verma
TE,CMC-II

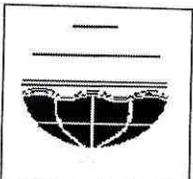

28/2/22
Sh.Nikunj Malik
JEE,CMC-II

Attendance Sheet

(42)

Sign

S. No.	Name / Designation / Department	Mobile No.	Sign
1.	Shirani Varna / TE DPCC	7906425341	Shirani
2.	HARISH KUMAR KANUNGO SDM/office mehsauli	9818773271	Harish 28/2/2022
3.	Ghan Shyam Patroani - ds	9582687141	Ghan Shyam 28/2/2022
4.	Parkash Kumar D.S.B (EE SDW-V)	{ 9650511788 } { 9650231535 }	Parkash Kumar 28/02/2022
5.	Jagdish Gahlot JE (SDMC)	9911258758	Jagdish Gahlot
6.	pravin ghagare (SDMC)	9667452500	pravin ghagare
7.	ABHISHEK RAI (DTB)	9650020188	Abhishek Rai
8.	Sudhir Pawar AEE DTB	9650291500	Sudhir Pawar
9.	Rahul Kumar JE (E&M) DTB	8006621356	Rahul Kumar
10.	Nikunj Malik JEE (DPCC)	8851100132	Nikunj Malik



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06
 visit us at : <http://dpcc.delhigovt.nic.in>

(43)

F.No.DPCC/CMC-II/NGT/OA-365/2021/ 483-86

Dated: 28/02/2022

To,

1. Member (Drainage),
Delhi Jal Board, GNCTD
Varunalaya, Jhandewalan, Phase-II,
Karol Bagh, New Delhi
2. The Sub-Divisional Magistrate (Mehrauli),
SDM (Mehrauli) Office,
Old Tehsil Building, Internal Path, Seth Sarai,
Mehrauli, New Delhi -110030
3. The Dy. Commissioner (South Zone),
South Delhi Municipal Corporation,
Green Park, New Delhi

Annexure-7

Sub:- OA No. 365/2021 titled as " Shamsheer Singh Vs Govt. of NCT of Delhi regarding dumping of sewage carried out by unauthorised trucks/vehicles on roads and drains resulting in pollution and damage to the environment.

Sir,

This has reference to orders of Hon'ble NGT dated 22.12.2021 (copy attached) in OA No. 365/2021 titled as " Shamsheer Singh Vs Govt. of NCT of Delhi regarding dumping of sewage carried out by unauthorised trucks/vehicles on roads and drains resulting in pollution and damage to the environment. The complaint has specified locations at Chandan Hola Main Road Bus Stand near Pulliya, Gadaipur Bandh Road, DLF, Vasant Kunj Farm House, Delhi.

In view of above, a joint inspection is proposed on **28.02.2022 at 11.30 AM (meeting point at SDM (Mehrauli Office)** by the representatives of DJB, SDM (Mehrauli) office, SDMC & DPCC.

You are therefore, requested to depute suitable officers to participate in the joint inspection as mentioned above. For further details, you may contact Mrs. **Ajeeta Dayal Agrawal**, Sr. Env. Engineer (9717593511) or **Mr. N.K. Joshi**, Env. Engineer (9717593527).

Next Date of Hearing: 10.03.2022

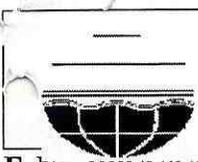
Yours sincerely,

(Ajeeta Dayal Agrawal)
Incharge, (CMC-II)

0/6

Enclosure: As above

Master file



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
 visit us at: <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-II/NGT/(325/2021) / 885-889

Dated: 03/03/2022

To

1. The District Magistrate (South Delhi)
M.B. Road, Saket, New Delhi-110068
2. The Chief Executive Officer
Delhi Jal Board, Varunalaya Phase -II,
Jhandawalan, Karol Bagh, New Delhi-110005
3. The Commissioner
SDMC, 9th Floor, Dr. S.P.M Civic Centre
JLN Marg, New Delhi-110002

Reminder-I

Subject:- OANo- 365/2021” Shemsher singh vs GNCTD” regarding dumping of sewage by unauthorized trucks/vehicles on road and drains at Chandan Hola main road bus stand near pulliya , Gadaipur, bandh road DLF, Vasant Kunj Farmhouse, Delhi

Sir,

This is in continuation of our earlier letter DPCC/CMC-II/NGT/(325/2021)21-25 dated 07.02.2022, regarding this matter Hon’ble NGT has passed an order dated 22.12.2021 in OA No- 365/2021” Shemsher singh vs GNCTD” regarding dumping of sewage by unauthorized trucks/vehicles on road and drains at Chandan Hola main road bus stand near pulliya , Gadaipur, bandh road DLF, Vasant Kunj Farmhouse, Delhi as follows

“.....

Since such incidents may be taking place at various locations which needs to be verified by the Delhi Jal Board (DJB), Delhi Pollution Control Committee (DPCC) in coordination with the concerned Municipal Corporations and local Police. Report may be furnished within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. DPCC will be the nodal agency for coordination and compliance. DPCC may also ascertain the status of follow-up action of the above order of the Tribunal and 3 mention the same in its report alongwith result of general survey of other areas where such problem may be found.” Next Date of Hearing is 10.03.2022.

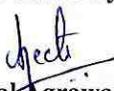
Accordingly, a joint inspection was carried out by the officials of DPCC, SDMC, DJB & SDM (Mehrauli) on 28.02.2022 and following were observed:

1. The above mentioned location is spread in the stretch of about 02 km at SSN Marg from Bandh road(Gadaipur) to DLF Farms.
2. A storm water drain is also lie parallel to the SSN Marg from Bandh road(Gadaipur) to DLF Farms.
3. Officials of SDM Mehrauli office reveals that the above mentioned area falls under the jurisdiction of SDM, Saket.
4. Local enquiry reveals that tractor/ trucks (septage tankers) dump sewage waste in the drain mostly in night and early morning.
5. 01 tractor along with the septage tanker was seen during inspection. Tractor No. UP 20 AX 5879 and Mobile Number mentioned on the septage tank is 9811514971.
6. There are 08 to 10 bellmouth in drain seen in the stretch during inspection.

Since the matter regarding dumping of sewage by unauthorized trucks/vehicles on road and drains is under the septage management, it falls under the jurisdiction of DM . A joint meeting was also taken up by the Pr. Secretary(Env.) & Secretary (UD), GNCTD on 15.09.2021 through Video Conferencing in a similar matter in OA No. 300/2020 titled as Tilak Raj & Ors. Vs GNCTD. and a policy was formulated for tackling such incidences/ practices. Minutes of meetings are enclosed herewith, wherein it has decided that the action primarily has to be taken by DJB, DM and MCD, regular report are to be filed in UD Department of GNCTD and DPCC. No report are being received

In view of above, you are request to submit the ATR urgently w.r.t the decision taken in meeting dated 15.09.2021 by 05.03.2022 (prefer online via email. dpcc.cmc2@gmail.com) and take action specific against the tractor (septage tankers) having no. UP 20 AX 5879 observed during inspection for illegal/ unscientific dumping of sewage in drain and submit the compliance report to DPCC. Please also ensure that no such incident reoccurs in future.

Yours Sincerely


Ajeeta Dayal Agrawal
 SEE,CMC-II

Enclosure as above

Copy to:

- The Secretary(UD), GNCTD, 10th floor, Delhi Secretariat, IP Estae, New Delhi-110002
- MS, DPCC for kind information please.